

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision : 17.06.2019

Appeal No. 247 of 2019

National Spot Exchange Limited
6th Floor, Chintamani Plaza,
B Wing, Andheri – Kurla Road,
Chakala, Andheri (East),
Mumbai – 400 053.

...Appellant

Versus

1. Securities and Exchange Board of India
SEBI Bhavan, Plot No. C-4A, G-Block,
Bandra-Kurla Complex, Bandra (East),
Mumbai – 400 051.

2. Anand Rathi Commodities Limited
Express Zone, A Wing, 10th Floor,
Western Express High Way,
Goregaon (E),
Mumbai – 400 063.

...Respondents

Mr. Arvind Lakhawat, Advocate with Mr. Mihir Gupte,
Advocate i/b Vaish Associates Advocates for the Appellant.

Mr. Mihir Mody, Advocate with Mr. Sushant Yadav, Advocate
i/b K. Ashar & Co. for Respondent No. 1.

None for Respondent No. 2.

CORAM : Justice Tarun Agarwala, Presiding Officer
Dr. C.K.G. Nair, Member
Justice M.T. Joshi, Judicial Member

Per : Justice Tarun Agarwala (Oral)

1. Let a copy of the memo of appeal be served on the learned counsel for the respondent within three days from today.
2. A request was made by the learned counsel for the appellant to withdraw the appeal with liberty to file afresh after incorporating necessary amendments. Prayer accepted. The appeal is dismissed as withdrawn with a liberty to the appellant to file the appeal afresh, if they so desire.

Sd/-
Justice Tarun Agarwala
Presiding Officer

Sd/-
Dr. C.K.G. Nair
Member

Sd/-
Justice M.T. Joshi
Judicial Member

17.06.2019

Prepared and compared by:msb